

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1346/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

NAME OF THE PARTIES: D.S. Dutta
V/s.
Gammon India Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
35	P.N. Dixit	Representative of Debtor	

ORDER

C.P. No. 1346/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Respondent/Company is present.
2. He has placed on record the Email sent to the Petitioner and the Copy of the RTGS.
2. In view of proof of Payment and Email placed on record. It is informed that the matter has already been settled since the payment has been made.
3. As a consequence this Petition is disposed of as Settled. To be consigned to the Records.

Sd/-
Bhaskara Pantula Mohan
Member (Judicial)
30.11.2017.
Aah

Sd/-
M.K. Shrawat
Member (Judicial)